

PITEM NO.32

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 1736-1737/2016
(Arising out of impugned final judgment and order dated 06/10/2015
in WA No. 17484/1996 01/12/2015 in SAD No. 782/2015 passed by the
High Court Of Judicature at Allahabad)
JAI GOVIND PRASAD & ORS.

Petitioner(s)

VERSUS

DIRECTOR OF CONSOLIDATION & ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to
place addl. documents on record and interim relief)

Date : 29/01/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Purvish Jitendra Malkan, Adv.

Mr. Pradeep Kumar Yadav, Adv.

Mr. Rajesh Kumar Dubey, Adv.

Ms. Ashish Goyal, Adv.

Ms. Manju Jetley, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Appln(s) for exemption from filing O.T. and
permission to place addl. Documents on record are allowed.
Leave granted.

There shall be stay of the operation of the
impugned order, until further orders.

(DEEPAK MANSUKHANI)

(INDU BALA KAPUR)

COURT MASTER

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